

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 369 of 2020

In the matter of:

Manipal Media Network Ltd.

....Appellant

Vs.

Vishwakshara Media Pvt. Ltd.

....Respondent

Present:

Appellant: Mr. Gautam Singh, Advocate for Appellant.

Respondent:

ORDER

16.03.2020: Heard the Learned Counsel for the Appellant.

In the meantime, Let notice be issued to the Respondent by Speed Post. Requisite along with process fee, if not filed, be filed by tomorrow. If the appellant provides *e-mail* address of respondent, let notice be also issued through *e-mail*.

List the matter under the caption 'For Admission (After Notice) on **9th April, 2020.**

[Justice Venugopal M.]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

ha/nn